

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

7

REVIEW PETITION NO.185 OF 1989

DATE OF DECISION 31st JAN, 90

Shri Kishori Lal Applicant

Versus

Union of India & Urs Respondents

CORAM:

The Hon'ble Shri P.Srinivasan, Member (Admn)

The Hon'ble Shri T.S.Oberoi, Member (J)

JUDGEMENT

(Delivered by Hon'ble Shri P.Srinivasan)

By this Review Petition, the respondents in O.A.No.1802/89 want us to review our order dated 22-9-1989 disposing of the said O.A. at the stage of admission itself. We had, in our aforesaid order, directed the respondents to dispose of a representation said to have been made by the applicant on 5-2-1989 within three months from the date of receipt of that order and not to disturb the applicant from the post which he was holding till his representation was disposed of as directed by us.

2. We proceed to dispose of the said Review Petition by circulation among ourselves in terms of rule 17(iii) of the Central Administrative Tribunal (Procedure) Rules, 1987.

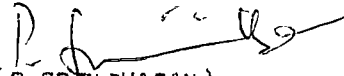
3. The main point made in the Review Petition is that we committed an error in passing the order dated 22-9-1989 without hearing the opposite side. While we deplore the language used in the petition, we are satisfied that we did indeed commit an error by passing an order

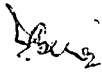
P. Srinivasan

(2)

which was adverse to the respondents, in so far as they were prohibited from disturbing the applicant from the post which he was holding, without hearing them.

4. We, therefore, admit the Review Petition, recall our order dated 22-9-1989 and direct that the O.A. be placed before a Bench for considering the question of admission afresh ^{or after} ~~without~~ notice to both the parties.


(P. SRINIVASAN)
MEMBER(A)

 31.1.90
(T.S. OBEROI)
MEMBER(J)